

F.No. 2(3)GS/2017-COMPAT

Government of India

Ministry of Corporate Affairs

COMPETITION APPELLATE TRIBUNAL

Kota House Annexe, 1, Shahjahan Road, New Delhi-110011

Dated 03rd February, 2017

TENDER NOTICE

The Competition Appellate Tribunal invites sealed quotations from reputed firms/dealers for renovation work of a toilet and providing all the necessary fixtures, civil and electrical.

Sl. No.	Description of the work/Item	Rate of sq. ft. / each item
1.	Providing and fixing of 'floor tiles' of good quality of reputed firms/companies including all material, labour and transportation charges.	
2.	Providing and fixing of 'wall tiles' of good quality of reputed firms/companies including all material, labour and transportation charges.	
3.	Providing and fixing of 'urinal pots and toilet seats' (Indian and western) of good quality of reputed firms/companies including all material, labour and transportation charges.	
4.	Providing and fixing of all the sanitary items of good quality of reputed firms/companies including all material, labour and transportation charges.	
5.	Providing and fixing of false ceiling of good quality including all material, labour and transportation charges.	
6.	Providing and fixing of electrical fittings and accessories thereto of good quality of reputed firms/companies including all material, labour and transportation charges.	
7.	Other work(s), if any, including all material, labour and transportation charges.	

Last date & Time for Submission: 06.03.2017 at 05.00 PM

Date/Time for opening of bids: 07.03.2017 at 11.00 AM

At any time prior to the deadline for submission of bids, the Competent Authority may, for any reason, whether on its own initiative or in response to a clarification requested by a prospective bidder, modify the tender notice by amendment. Such amendments shall form an integral part of the tender notice and it shall amount to an amendment of the relevant clause of the tender notice.

The prospective bidders are required to keep a watch on the website of the Competition Appellate Tribunal (www.compat.nic.in) and of the Ministry of Corporate Affairs (www.mca.gov.in) for any amendment to the tender notice or to the clarification to the queries raised by the bidder(s).

The Competent Authority reserves the right to reject the bids if they are submitted without taking into account these amendments/clarifications.

In order to allow the prospective bidders reasonable time in which to take the amendment into account in preparing the bids, the Competent Authority may at its discretion, extend the deadline for the submission of the bids.

The existing site, to be renovated, can be inspected on any working day (Monday to Friday) between 10.00 AM to 6.00 PM. The bidders are advised to inspect the site for better understanding of the scope of work to be executed.

The bids shall be submitted along with a crossed Demand Draft of a value of Rs. 2,500/- (Rupees Two thousand five hundred only) towards the Earnest Money Deposit (EMD), drawn in favour of the Pay & Accounts Officer, Ministry of Corporate Affairs, New Delhi. The bids received without EMD or bids incomplete in any manner would be summarily rejected.

The EMD of the unsuccessful bidders would be returned after the finalization of the tender process. However, in the case of the successful bidder, the EMD would be returned only after the bidder deposits necessary Performance Security with this Tribunal.

The successful bidder is required to deposit an amount equivalent to 5% of the contract value as Performance Security by way of FDR of any Nationalized Bank, drawn in favour of the Pay & Accounts Officer, Ministry of Corporate Affairs, New Delhi, within two days from the date of acceptance of the bid. The Performance Security would be refunded after a period of 2 months of the completion of the work.

After the acceptance of the bid, the successful bidder has to undertake the job specified in the Tender Notice under the overall supervision and guidance of the Competent Authority of this Tribunal.

The site for the work is available.

The work has to commence within a week from the date of award of the contract. The time allowed for completing the work will be 10 days from the date of commencement of the work.

Since time is the essence of the contract, the work awarded shall be completed by the bidder within the time schedule specified in the tender notice. Failure to adhere to the time schedule specified in the tender notice, the Competent Authority shall, without prejudice to its other remedies under the Contract, deduct from the contract price, as penalty, a sum equivalent to 1% per day or part thereof until actual completion of work subject to a maximum of 10% of the contract value. Once the maximum is reached, the Competent Authority may consider termination of the Contract pursuant to Clause 11 of the Terms and Conditions annexed to the tender notice.

The bids will be opened in the presence of the representatives of the bidders, if any. **Requests for postponement will not be entertained.** The Competent Authority reserves the right to accept/ reject any or all bids either in part or in full without assigning any reasons thereof.

The bids shall be sent in sealed covers super scribed "Bid for renovation of Toilet" by post/speed post/registered post or submitted at the Reception Counter. The bids shall be addressed to the **"Registrar, Competition Appellate Tribunal, Kota House Annexe, 1, Shahjahan Road, New Delhi – 110 011."**

The detailed terms and conditions are enclosed herewith.



(Shaji M.)
Accounts Officer

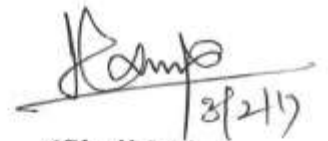
TERMS AND CONDITIONS

- (1) The rates shall be quoted strictly as per the specifications mentioned in the tender notice. The rates for the works/items shall be quoted and the bids for any one work/item only will be summarily rejected.
- (2) The materials supplied or used for the execution of the work shall be of good/standard quality and of a reputed company having reasonable durability. The successful bidder shall certify that the materials/goods used and the work done meets the desired standards.
- (3) The rates quoted should include packing and forwarding charges. The goods should be insured against theft, loss or breakage during transit and insurance charges.
- (4) The rates of taxes and duties, as applicable, should be clearly indicated wherever chargeable.
- (5) The firm should be registered with relevant authorities (Registration with service tax, PAN No. etc. Self-attested copy of registration to be enclosed).
- (6) The firm should have experience of minimum three years of having successfully executed similar work in the Government Department/PSU, etc. (Self-attested copies of certificate/work orders to be enclosed).
- (7) An undertaking to the effect that the work would be completed within the time schedule specified in the tender notice shall be given along with the bid.

- (8) No advance payment or part payments would be made. The payments will be made only after satisfactory completion of the work. The details of the bank account including NEFT shall be provided for the purpose of processing the final bill.
- (9) The acceptance of the bid would rest with the Competent Authority, Competition Appellate Tribunal, who does not bind itself to accept the lowest quotation and reserves the right to reject or partially accept any or all the quotations received without assigning any reason.
- (10) Quotations must be clearly written or typed. Any interpolation or over writing should be duly attested.
- (11) Termination for Default. The Competent Authority may, without prejudice to any other remedy for breach of contract, by written notice of default sent to the successful bidder, terminate the Contract in whole or part:
 - (i) If the successful bidder fails to complete all or any of the work within the period specified in the tender notice, or within any extension thereof granted by the Competent Authority; or
 - (ii) If the successful bidder fails to perform any other obligation(s) under the Contract.
 - (iii) If the successful bidder, in the judgment of the Competent Authority has engaged in corrupt or fraudulent practices in competing for or in executing the Contract.
- (12) **Corrupt and fraudulent practices:** The Bidders/Suppliers/contractors under this contract shall observe the highest standard of ethics during the procurement and execution of this contract. They shall not indulge in any 'Corrupt practice' of offering, giving, receiving or soliciting anything of

value to influence the action of a public official in the execution of the contract. They shall not adopt any 'Fraudulent practice' like misrepresentation of any fact(s) in order to influence the tender process or the execution of the contract to the detriment of the Department, which includes any collusive practice among the Bidders (prior to or after bid submission) so as to deprive the Department of the benefits of free and open competition.

- (13) The Competent Authority would reject a proposal for award of work if it is found that the Bidder recommended for award of the contract has engaged in corrupt or fraudulent practices in competing for the contract in question.
- (14) Dispute, if any, will be subject to jurisdiction of NCT of Delhi.



(Shaji M.)
Accounts Officer